89 Written Answers

"Drilling operations at Sumer-Ki-Tali near Jaisalmcr"

730. SHRI GANESH LAL MALI : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

what progress has been made in the deep drilling operations at Sumer-Ki-Tali near Jaisalmer; and

the prospects of oil find in the area and by what time the operations are likely to reach fruitation?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN) : (a) Drilling is being continued at Sumarwali Talai-2. The depth of the well was 2172.25 metres as on 27-7-1974. The projected depth of the well is 3500 metres.

(b) Drilling operations in this well are expected to be completed within about six months. It is premature at this time to say anything about the prospects of finding oil/gas in this area.

इन्डेन गँस के विकेता

731. श्री नत्थी सिंहः श्री जमदीका जोशीः

क्या पेट्रोलियम और रसायन मंत्री यह बताने की क्रुपा करेंगे कि :

(क) क्या सरकार ने इन्डियन आइल कारपोरेशन को इण्डेन गैस के विकेता नियत करने व लाइसेंस देने के सम्बन्ध में नियमों में संशोधन करने के सम्बन्ध में कोई सुझाव दिये हैं ; यदि हां, तो उनका ब्यौरा क्या है :

(ख) क्या यह सच है कि इस समय इण्डेन गैस की विकी का कुछ एक विकेताओं को ही एकाधिकार प्राप्त है ; यदि हां, तो सरकार इस स्थिति में सुधार लाने के लिये क्या कदम उठा रही है ; .और

(ग) क्या 25,000 से ऊपर की आबादी वाले सभी नगरों में इण्डेन गैस की व्यवस्था

करने का कोई प्रस्ताव सरकार के विचाराधीन है ; और यदि हां, तो उसका ब्यौरा क्या है ?

to Questions

## •(•[Dealership of Indane gas

731. SHRI NATHI SINGH : SHRI JAGDISH JOSHI:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

whether Government have made some suggestions to Indian Oil Corporation to amend the rules regarding the appointment of dealers and issue of licences for Indane gas; if so, what are the details' thereof;

whether it is a fact that at present the sale of Indane gas has been monopolised by only  $_{a}$  few dealers; if so, what steps are being taken by Government to improve the situation; and

whether there is any proposal under Government's consideration to provide Indane gas in all the towns having a population of more than 25,000 and if so, what are the details thereof?]

पेट्रोलियम और रसायम मंत्रालय में राज्य मंत्री (श्री शाह नवाज खां) : (क) भार-तीय तेल निगम को प्रत्येक डीलर के लिए उचित स्तर पर लाभ सुनिश्चित कराने हेतु अपनी वर्तमान नीतियों/वितरकों की नियुक्ति संबंधी कार्यों का पुनरीक्षण करने की सलाह दी है। इन्डेन गैस के लिए भारतीय तेल निगम को अपने डीलरों को इस प्रकार से नियुक्ति करने के लिए सलाह दी गई है ताकि प्रत्येक वितरक औसतन 5000 उपभोक्ताओं की मांगों को पूरी कर सके। प्रतिरक्षा प्रत्याशी को वरी-यता देने तथा अनुसूचित जाति/जनजाति के लिए वर्तमान में आरक्षण किए जाने वाली नीति को फिलहाल जारी रखा जाएगा।

(ख) जी, नहीं । तथापि कुछ क्षेत्रों में कुछ डीलर ह जिनके पास काफी ग्राहक है ।

†[ ] English translation.

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नेष् डीलरों की नियुक्ति करने तथा वसेमान क्वेत्रों को उन सब डीलरों के बीच बराबर बाँटने के लिए प्रयत्न किए जा रहे हैं ।

(ग) जी, नहीं ।

t[THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRi SHAH NAWAZ KHAN) : (a) Indian Oil Corporation has been Review advised to its existing agencies/distributorships including those of Indane gas to ensure a reasonable level of profitability for each dealership. For Indane gas IOC has been advised to create new dealerships in such a manner that a distributor serves on an average 5000 consumers. The present policy of giving preference to Defence candidates and reservation for SC/ST in award of such agencies will continue for the time being.

No, Sir. There are however, some dealers in certain areas who have a large clientele. Efforts are however, being made to create new dealerships and to reallocate the existing areas amongst all the dealers on an equitable basis.

No, Sir.]

## **Cases referred to MRTP Commission**

732. SHRI NIREN GHOSH : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

what is the number of cases which have been referred to the MRTP Commission during the period January to June, 1974; and

how many cases, according to the Commission should have attracted the provisions of the MRTP Act?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA): (a) Nine Cases.

t[ ] English translation.

(b) The Commission had no occasion I to express any such view or specify the number of such cases. The notices sub-mitied under Chapter III of the M.R.T.P. Act, 1969 could be disposed of by the Central Government after reference to the Commission for inquiry and report, or without such reference, depending upon the fads and circumstances of each case.

## New loading pattern for movement of Coal

733. SHRI SHYAMLAL GUPTA: Will the Minister of RAILWAYS be pleased to state :

whether Government are contemplating new loading pattern for movement of coal; and

if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI) : (a) Yes.

(b) Rationalisation in coal loading patterns is being evolved, particularly in the Bengal/Bihar coalfields, to increase loading of coal in bulk in trainloads from single loading points to single destinations. The Ministry of Steel and Mines and the Ministry of Railways are closely coordinating in this effort to improve the loading levels and the speed of transport.

(ii) The help of State Governments is being sought by the Department of Mines for clubbing the coal requirements of small consumers and organise loading in block rake<sub>s</sub> from collieries to centrally situated points for further distribution.

(iii) Rationalisation in loading and distribution of coal is also being done by linking the coal requirements of cement factories, power houses, and other industries to different coalfields with benefit to the consumers and to maximise rail transport.